

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

PROVISIONAL  
ENROLLMENT

NOTIFICATION

No: 409 Dated: 09-12-2020

It is hereby notified that vide High Court Order Dated 25.11.2020

Mr. Aamir Hussain Dar

S/O Bashir Ahmad Dar

R/O Naina Gund, Baba Khalil, Sangam, Tehsil Bijbehara, District Anantnag

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-343/2020 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 19249-54/L.P Dated: 09-12-2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, ~~Jammu~~ for publication in the next issue of Government Gazette.
4. President, District Bar Association, Anantnag.
5. CPC e-Courts High Court of J&K ~~Jammu~~ for uploading on the official website.
6. Mr. Aamir Hussain Dar, Advocate  
.....for information and necessary action.

Registrar (Adm.)

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 411 Dated: 09-12-2020

It is hereby notified that vide High Court Order Dated 25.11.2020.

**Mr. Aamir Manzoor**  
S/O Manzoor Ahmad  
R/O Karnah, Amroohi, Tehsil Karnah, District Kupwara

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-345/2020 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 19261-66/L-P Dated: 09-12-2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kupwara.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kupwara.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Mr. Aamir Manzoor, Advocate  
..... for information and necessary action.

Registrar (Adm.)

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

PROVISIONAL  
ENROLLMENT

NOTIFICATION

No: 413 Dated: 09-12-2020

It is hereby notified that vide High Court Order Dated 25.11.2020

Mr. Aijaz Ahmad Wani  
S/O Ab Khliq Wani  
R/O Charar-I-Sharief, Trajibal, District Budgam

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-347/2020 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 19273-78/L.P Dated: 09-12-2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Budgam.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Budgam.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Mr. Aijaz Ahmad Wani, Advocate  
..... for information and necessary action.

Registrar (Adm.)

7

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 415 Dated: 09-12-2020

It is hereby notified that vide High Court Order Dated 25.11.2020

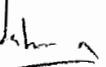
**Mr. Ajaz Ahmad Naikoo**  
S/O Ab Majeed Naikoo  
R/O Jungle Nard, Shall Tokuna (Malangpora), Awantipora, Pulwama

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-349/2020 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

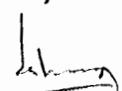
No: 19285-90/C.P Dated: 09-12-2020

  
3/12/20

Copy forwarded to the: -

1. Principal District and Sessions Judge, Pulwama.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Pulwama.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. **Mr. Ajaz Ahmad Naikoo, Advocate**  
.....for information and necessary action.

  
Registrar (Adm.)

  
3/12/20

# HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL  
ENROLLMENT**

## NOTIFICATION

No: 416 Dated: 09-12-2020

It is hereby notified that vide High Court Order Dated 25.11.2020

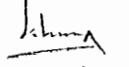
Ms. Aiman Ali  
D/O Ali Mohammad Bhat  
R/O Badu Bagh, Tehsil Khanyar, District Srinagar

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-350/2020 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

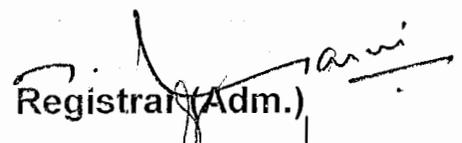
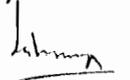
  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 19296-301/E.P Dated: 09-12-2020

  
3/12/20

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President Bar Association, High Court of J&K, Srinagar.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Mr. Aiman Ali, Advocate  
..... for information and necessary action.

  
Registrar (Adm.)  
  
3/12/20

10

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 418 Dated: 09-12-2020

It is hereby notified that vide High Court Order Dated 25.11.2020

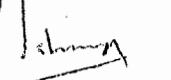
**Ms. Ansa Ishtaq  
D/O Ishtaq Ahmad Zogi  
R/O Saraf Kadal, Killi Masjid, Tehsil Khanyar, District Srinagar**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-352/2020 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

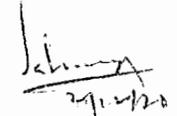
  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 19308-13/LP Dated: 09-12-2020

  
2/12/20

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, Bar Association, High Court of J&K Srinagar.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Ms. Ansa Ishtaq, Advocate  
.....for information and necessary action.

  
Registrar (Adm.)  
  
2/12/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

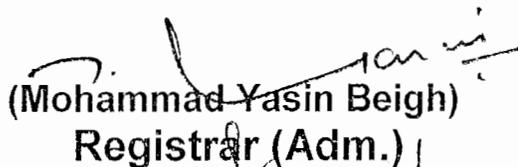
No: 419 Dated: 09-12-2020

It is hereby notified that vide High Court Order Dated 25.11.2020

**Ms. Anam Mushtaq Mackay**  
**D/O Mushtaq Ahmed Mackay**  
**R/O 36, Dabag Mohalla, Dabtal, Jamalatta, Tehsil Sr Gunj, Srinagar**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-353/2020 in the roll of Advocate maintained by this Registry.

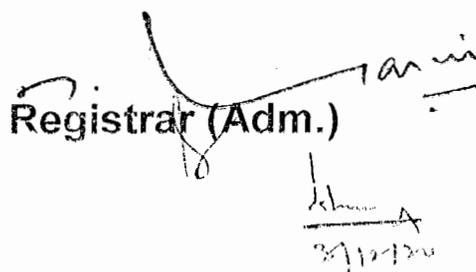
The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 19314-19/C-P Dated: 09-12-2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, Bar Association, High Court of J&K Srinagar.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. **Mr. Anam Mushtaq Mackay, Advocate**  
.....for information and necessary action.

  
Registrar (Adm.)

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

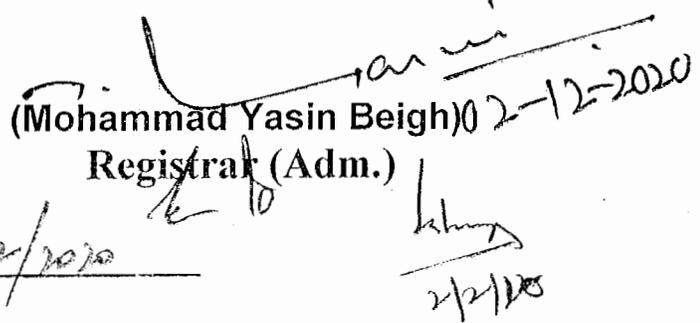
No: 345 Dated: 02/12/2020

It is hereby notified that vide High Court Order Dated 25.11.2020

**Ms. Aifreena Ahad**  
**D/O Ab Ahad Rather**  
**R/O By-Pass Road, Ahan, Tehsil Wakura, District Ganderbal**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-355/2020 in the roll of Advocate maintained by this Registry.

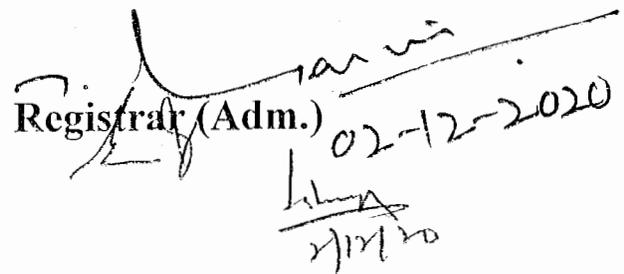
The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

  
(Mohammad Yasin Beigh) 02-12-2020  
Registrar (Adm.)  
2/12/20

No: 18/01-06/09 Dated: 02/12/2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Ganderbal.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Ganderbal.
5. CPC e-Courts High Court of J&K, Jammu for uploading on the official website.
6. **Ms. Aifreena Abid, Advocate**  
.....for information and necessary action.

  
Registrar (Adm.)  
02-12-2020  
2/12/20

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 421 Dated: 09-12-2020

It is hereby notified that vide High Court Order Dated 25.11.2020

**Ms. Azra Fatima**  
**D/O Habib Ullah Bhat**  
**R/O Summer Bugh Lasjan, B.K.Pora, District Budgam**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-357/2020 in the roll of Advocate maintained by this Registry.

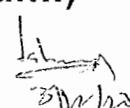
The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 19335-40/L-P Dated: 09-12-2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Budgam.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President District Bar Association, Budgam.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Ms. Azra Fatima, Advocate  
.....for information and necessary action.

  
Registrar (Adm.)  
  


**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 423 Dated: 09-12-2020

It is hereby notified that vide High Court Order Dated 25.11.2020

**Mr. Arif Hussain**  
**S/O Gulzar Hussain**  
**R/O Thangdumbur, Tehsil Sankoo, District Kargil**  
**A/P Lane No.1, Upper Narwal Noor Abad Bathindi, Jammu**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-359/2020 in the roll of Advocate maintained by this Registry.

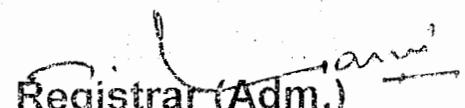
The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 19347-52/1.P Dated: 09-12-2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kargil.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kargil.
5. CPC e-Courts. High Court of J&K Jammu for uploading on the official website.
6. **Mr. Arif Hussain, Advocate**  
..... for information and necessary action.

  
Registrar (Adm.)

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 425 Dated: 09-12-2020

It is hereby notified that vide High Court Order Dated 25.11.2020

**Mr. Bashir Ahmad Rather**  
**S/O Ali Mohammad Rather**  
**R/O Busser Bugh Alastang, Ganderbal**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-361/2020 in the roll of Advocate maintained by this Registry.

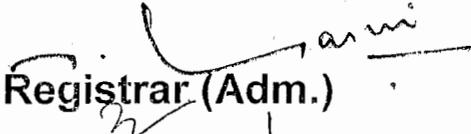
The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 19359-64/L-P Dated: 09-12-2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Ganderbal.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Ganderbal.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. **Mr. Bashir Ahmad Rather, Advocate**  
.....for information and necessary action.

  
Registrar (Adm.)

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 427 Dated: 09-12-2020

It is hereby notified that vide High Court Order Dated **25.11.2020**

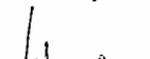
**Mr. Babar Fareed Wani**  
**S/O Fareed Ahmad Wani**  
**R/O Shumnag, Fazilabad, Trehgan, Kupwara**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-363/2020 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

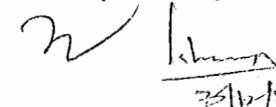
  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 19373-70/L.P Dated: 09-12-2020

  
25/12/20

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kupwara.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kupwara.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. **Mr. Babar Fareed Wani, Advocate**  
.....for information and necessary action.

  
Registrar (Adm.)  
  
25/12/20

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 428 Dated: 09-12-2020

It is hereby notified that vide High Court Order Dated **25.11.2020**

**Ms. Bisma Gul**  
**D/O Ghulam Din War**  
**R/O Kirmani Colony Draugbal, Baramulla**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-365/2020 in the roll of Advocate maintained by this Registry.

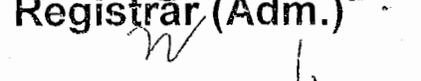
**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 19379-04/L-P Dated: 09-12-2020

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. **Ms. Bisma Gul, Advocate**  
.....for information and necessary action.

  
Registrar (Adm.)  
  
3/12/20

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 430 Dated: 09-12-2020

It is hereby notified that vide High Court Order Dated **25.11.2020**

**Ms. Bisma Afzal Haji**  
**D/O Mohammad Afzal Haji**  
**R/O Doctors Lane, Iqbal Colony, Zainakote, Srinagar**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-367/2020 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 19391-96/C.P Dated: 09-12-2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, Bar Association, High Court of J&K Srinagar.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. **Ms. Bisma Afzal Haji, Advocate**  
..... for information and necessary action.

  
Registrar (Adm.)

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 431 Dated: 09-12-2020

It is hereby notified that vide High Court Order Dated 25.11.2020

**Mr. Babesh Kumar**  
S/O Harbans Lal  
R/O Village Laswara, Tehsil Bishnah, District Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-368/2020 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 19397-402/L-P Dated: 09-12-2020 W

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, Bar Association, J&K High Court, Jammu
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. **Mr. Babesh Kumar, Advocate**  
.....for information and necessary action.

  
Registrar (Adm.)

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 433 Dated: 09-12-2020

It is hereby notified that vide High Court Order Dated 25.11.2020

**Mr Fayaz Ahmad Naikoo**  
**S/O Abdul Rehman Naikoo**  
**R/O Gousa Mohalla, Aishmuqam, Pahalgam, Anantnag**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-370/2020 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 19409-14/L-P Dated: 09-12-2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Anantnag.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Mr Fayaz Ahmad Naikoo, Advocate  
.....for information and necessary action.

  
Registrar (Adm.)

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

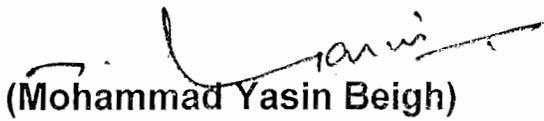
No: 435 Dated: 09-12-2020

It is hereby notified that vide High Court Order Dated **25.11.2020**

**Mr. Gulzar Ahmad Wani**  
S/O Gh Ahmad Wani  
R/O Batapora, Kunzer, District Baramulla

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-372/2020 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 19421-26/CP Dated: 09-12-2020

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. **Mr. Gulzar Ahmad Wani, Advocate**  
.....for information and necessary action.

  
Registrar (Adm.)

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 410 Dated: 09-12-2020

It is hereby notified that vide High Court Order Dated **25.11.2020**

**Mr. Abdul Rahim Pintoo**  
**S/O Bashir Ahmad Pintoo**  
**R/O Wanpora, Tehsil Gurez, District Bandipora**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-344/2020 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

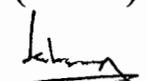
  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 19255-60/L.P Dated: 09-12-2020

  
31/12/20

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Bandipora.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Bandipora.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. **Mr. Abdul Rahim Pintoo, Advocate**  
.....for information and necessary action.

  
Registrar (Adm.)  
  
31/12/20

4

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 412 Dated: 09-12-2020

It is hereby notified that vide High Court Order Dated 25.11.2020

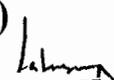
**Mr. Aajaz Ahmad Ganai**  
S/O Ghulam Nabi Ganai  
R/O Shangus Usmanabad, Anantnag

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-346/2020 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

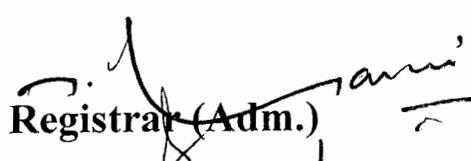
  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 19267-72/L.P Dated: 09-12-2020

  
31/12/20

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Anantnag.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. **Mr. Aajaz Ahmad Ganai, Advocate**  
.....for information and necessary action.

  
Registrar (Adm.)

  
31/12/20

6

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)  
\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

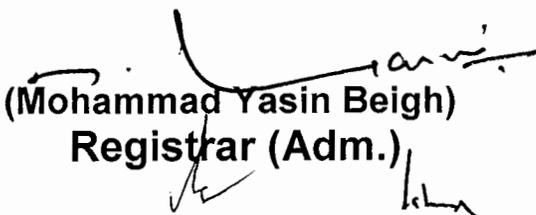
No: 414 Dated: 09-12-2020

It is hereby notified that vide High Court Order Dated **25.11.2020**

**Ms. Aqefa Sameem**  
**D/O Gh Mohammad Bhat**  
**R/O Agroo Astan Mohalla, Devsar, District Kulgam**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-348/2020 in the roll of Advocate maintained by this Registry.

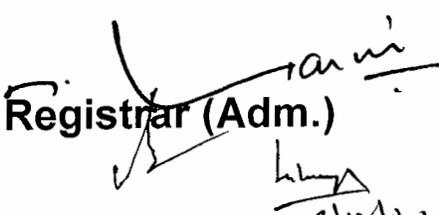
**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 19279-84/L.P Dated: 09-12-2020

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Kulgam.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kulgam.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. **Ms. Aqefa Sameem**, Advocate  
..... for information and necessary action.

  
Registrar (Adm.)

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 417 Dated: 09-12-2020

It is hereby notified that vide High Court Order Dated 25.11.2020

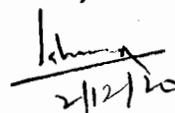
**Mr. Abdullah Raashid Rasool**  
**S/O Gulam Rasool Dar**  
**R/O Madina Colony, Malla Bagh, Hazratbal Srinagar**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-351/2020 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

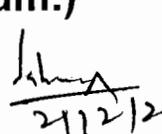
  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 19302-07/L.P Dated: 09-12-2020

  
21/12/20

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, Bar Association, High Court of J&K, Srinagar.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. **Mr. Abdullah Raashid Rasool, Advocate**  
..... for information and necessary action.

  
Registrar (Adm.)  
  
21/12/20

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

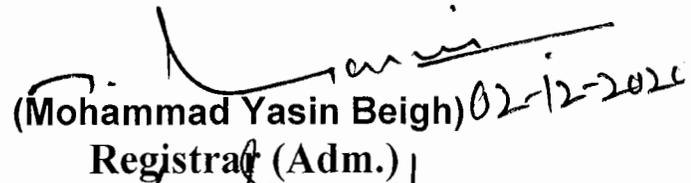
No: 344 Dated: 02/12/2020

It is hereby notified that vide High Court Order Dated 25.11.2020

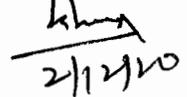
**Ms. Azra Jeelani**  
**D/O Ghulam Jeelani**  
**R/O Brinty Batapora, Anantnag**  
**A/p Quarter No.2, Judicial Quarters, Usmania Colony, Bemina, Srinagar**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-354/2020 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

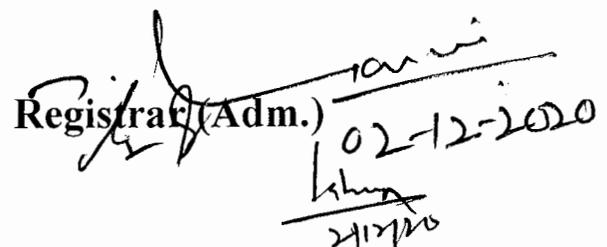
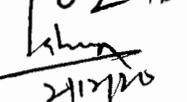
  
(Mohammad Yasin Beigh) 02-12-2020  
Registrar (Adm.)

No: 18095-100/CP Dated: 02/12/2020

  
2/12/20

Copy forwarded to the: -

1. Principal District and Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Anantnag.
5. CPC e-Courts High Court of J&K, Jammu for uploading on the official website.
6. **Ms. Azra Jeelani, Advocate**  
..... for information and necessary action.

  
Registrar (Adm.) 02-12-2020  
  
2/12/20

14

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

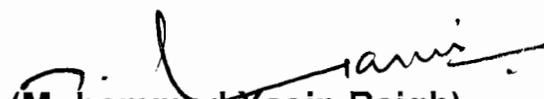
No: 420 Dated: 09-12-2020

It is hereby notified that vide High Court Order Dated 25.11.2020

**Mr. Abid Hussain**  
**S/O Gh Qadir Waza**  
**R/O Trajibal, Tehsil Charar-I-Sharief, District Budgam**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-356/2020 in the roll of Advocate maintained by this Registry.

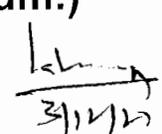
**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 19320-25/LP Dated: 09-12-2020

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Budgam.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Budgam.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. **Mr. Abid Hussain, Advocate**  
.....for information and necessary action.

  
Registrar (Adm.)  
  
31/12/20

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 422 Dated: 09-12-2020

It is hereby notified that vide High Court Order Dated 25.11.2020

**Ms. Asiya Nazir  
D/O Nazir Ahmad Malik  
R/O Nipora, District Anantnag**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-358/2020 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 19341-46/c.p Dated: 09-12-2020

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Anantnag.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Ms. Asiya Nazir, Advocate  
..... for information and necessary action.

  
Registrar (Adm.)  
31/12/20

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 424 Dated: 09-12-2020

It is hereby notified that vide High Court Order Dated **25.11.2020**

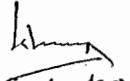
**Mr. Aijaz Bashir Wagay**  
**S/O Bashir Ahmad Wagay**  
**R/O Nowgam, Devsar, Near Masjidpora, Ganiepora, District Kulgam**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-360/2020 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 19353-58/G.P Dated: 09-12-2020

  
3/12/20

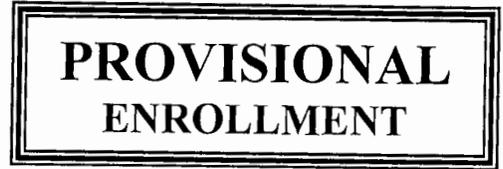
Copy forwarded to the: -

1. Principal District and Sessions Judge, Kulgam.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kulgam.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. **Mr. Aijaz Bashir Wagay, Advocate**  
.....for information and necessary action.

  
Registrar (Adm.)  
  
3/12/20

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*



**NOTIFICATION**

No: 426 Dated: 09-12-2020

It is hereby notified that vide High Court Order Dated **25.11.2020**

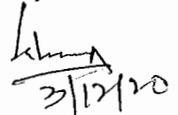
**Ms. Bushra Rafi**  
**D/O Mohd Rafi Jan**  
**R/O Gund Dalwach, Kwarhama Baramulla**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-362/2020 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

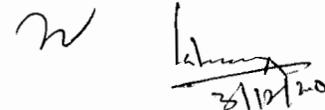
  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 19367-72/L-p Dated: 09-12-2020

  
3/12/20

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. **Ms. Bushra Rafi, Advocate**  
.....for information and necessary action.

  
Registrar (Adm.)  
  
3/12/20

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 398 Dated: 08-12-2020

It is hereby notified that vide High Court Order Dated **25.11.2020**

**Ms. Birjis Qadr**

**D/O Naseer Ahmad**

**R/O Beigh Pora, Bagh-e-Mehtab, Chanapora, Srinagar**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-364/2020 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 18991-95/LP Dated: 08-12-2020

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, Bar Association, High Court of J&K, Srinagar.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Ms. Birjis Qadr, Advocate  
..... for information and necessary action.

Registrar (Adm.)

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 429 Dated: 09-12-2020

It is hereby notified that vide High Court Order Dated **25.11.2020**

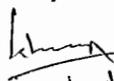
**Mr. Burhan Javed**  
**S/O Javeed Ahmad Malik**  
**R/O Nowgam, Shahabad, Verinag, Tehsil Duru, District Anantnag**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-366/2020 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 19305-90/L.P Dated: 09-12-2020

  
3/12/20

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Anantnag.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. **Mr. Burhan Javed, Advocate**  
.....for information and necessary action.

  
Registrar (Adm.)

  
3/12/20

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 432 Dated: 09-12-2020

It is hereby notified that vide High Court Order Dated **25.11.2020**

**Mr. Firdous Ahmad Wani**  
**S/O Gh Mohd Wani**  
**R/O Khrew, Khar Mohalla, Tehsil Pampore, District Pulwama**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-369/2020 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 19403-08/L.P Dated: 09-12-2020

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Pulwama.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Pulwama.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. **Mr. Firdous Ahmad Wani, Advocate**  
.....for information and necessary action.

  
Registrar (Adm.)

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

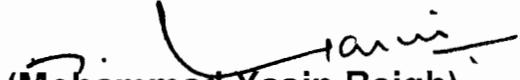
No: 434 Dated: 09-12-2020

It is hereby notified that vide High Court Order Dated 25.11.2020

**Ms. Farhat Gulzar**  
**D/O Gh Mohammad Lone**  
**R/O Sangrama Sopore 4 Wani Mohalla Sopore, Baramulla**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-371/2020 in the roll of Advocate maintained by this Registry.

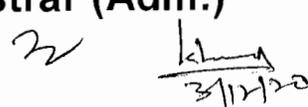
**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 19415-20/C.P Dated: 09-12-2020

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. **Ms. Farhat Gulzar, Advocate**  
.....for information and necessary action.

  
Registrar (Adm.)  


**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

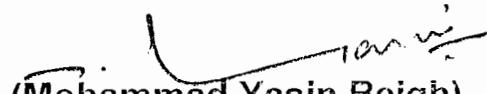
No: 404 Dated: 08-12-2020

It is hereby notified that vide High Court Order Dated 25.11.2020

**Mr. Gagandeep Singh**  
**S/O Gurbachan Singh**  
**R/O H.No.1176, Sector 8, Nanak Nagar, Jammu**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /L.L.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-373/2020 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

  
**(Mohammad Yasin Beigh)**  
**Registrar (Adm.)**

No: 19077-82/L.P Dated: 08-12-2020

Copy forwarded to the: -

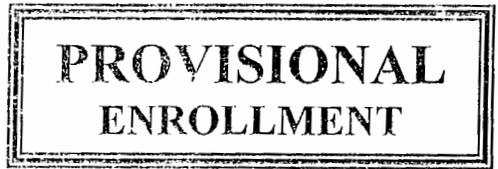
1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, Bar Association, High Court of Jammu.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. **Mr. Gagandeep Singh, Advocate**  
.....for information and necessary action.

  
**Registrar (Adm.)**

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*



**NOTIFICATION**

No: 380 Dated: 05-12-2020

It is hereby notified that vide High Court Order Dated 25.11.2020

**Mr. Hemayoon Azad  
S/O Mohammad Akbar Lone  
R/O Hardu Dalwan Futlipora, Tehsil Charar-I-Sharief, District Budgam**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-374/2020 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

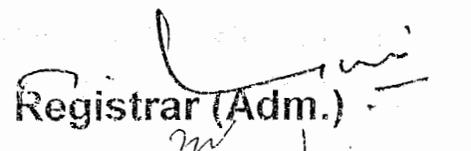
  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 18455-60/LP Dated: 05/12/2020

  
31/12/20

Copy forwarded to the: -

1. Principal District and Sessions Judge, Budgam.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Budgam.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. **Mr. Hemayoon Azad, Advocate**  
.....for information and necessary action.

  
Registrar (Adm.)  
  
31/12/20

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

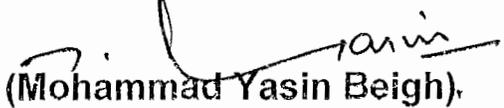
No: 436 Dated: 09-12-2020

It is hereby notified that vide High Court Order Dated 25.11.2020

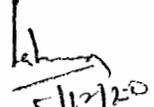
**Ms. Hafsa Khurshid  
D/O Pirzada Khurshid Ahmad  
R/O Friends Colony, Lane 2, HMT Road, Srinagar**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-375/2020 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

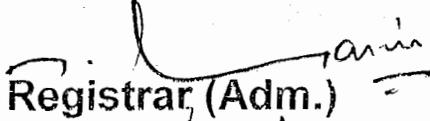
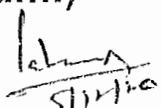
  
(Mohammad Yasin Beigh),  
Registrar (Adm.)

No: 19427-32/L.P Dated: 09-19-2020

  
5/12/20

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, Bar Association, High Court of J&K, Srinagar.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Ms. Hafsa Khurshid, Advocate  
.....for information and necessary action.

  
Registrar (Adm.)  
  
5/12/20

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

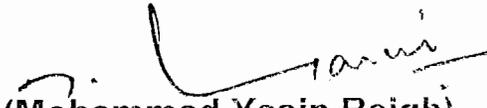
No: 437 Dated: 09-12-2020

It is hereby notified that vide High Court Order Dated 25.11.2020

**Ms. Ha-meem Jeelani**  
D/O Sona Ullah Ganie  
R/O Banghall, Near Masjid Sharief Herpora Devsar, Kulgam

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-376/2020 in the roll of Advocate maintained by this Registry.

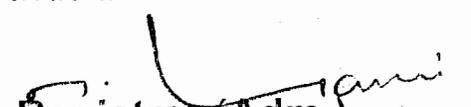
The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 19433-38/L-P Dated: 09-12-2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kulgam.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kulgam.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. **Ms. Ha-meem Jeelani**, Advocate  
..... for information and necessary action.

  
Registrar (Adm.)

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 438 Dated: 09-12-2020

It is hereby notified that vide High Court Order Dated 25.11.2020

Ms. Huzefa Shabir  
D/O Shabir Ahmad Khan  
R/O Kalwal Mohalla, Rainawari, Khanyar Srinagar

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-377/2020 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 19439-44/L-P Dated: 09-12-2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, Bar Association, High Court of J&K Srinagar.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Ms. Huzefa Shabir, Advocate  
.....for information and necessary action.

  
Registrar (Adm.)

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 439 Dated: 09-12-2020

It is hereby notified that vide High Court Order Dated 25.11.2020

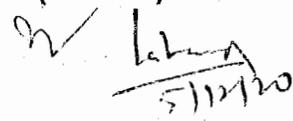
Mr. Irshad Ahmad Teli  
S/O Ali Mohammad Teli  
R/O Firdous Abad Batmaloo, Srinagar

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-378/2020 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

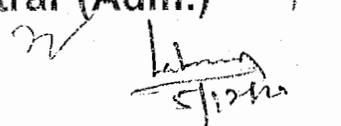
  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 19445-50/L.P Dated: 09-12-2020

  
5/12/20

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, Bar Association, J&K High Court Srinagar.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Mr. Irshad Ahmad Teli, Advocate  
.....for information and necessary action.

  
Registrar (Adm.)  
  
5/12/20

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 441 Dated: 09-12-2020

It is hereby notified that vide High Court Order Dated 25.11.2020

**Mr. Ishfaq Ahmad Yattoo  
S/O Mohammad Yousuf Yattoo  
R/O Rakhi Shilvath, Sumbal Bandipora**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-379/2020 in the roll of Advocate maintained by this Registry.

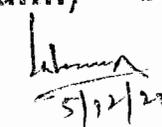
The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 19460-65/L.P Dated: 09-12-2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Bandipora.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Bandipora.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Mr. Ishfaq Ahmad Yattoo, Advocate  
.....for information and necessary action.

  
Registrar (Adm.)  
  
5/12/20

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

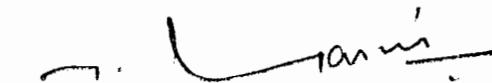
No: 444 Dated: 09-12-2020

It is hereby notified that vide High Court Order Dated 25.11.2020

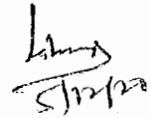
**Ms. Ishaqa Nazir**  
**D/O Nazir Ahmad Bhat**  
**R/O Parigam Astan Mohalla Pulwama**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-380/2020 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 19479-84/L-P Dated: 09-12-2020

  
Stamp

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Pulwama.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Pulwama.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website
6. Ms. Ishaqa Nazir, Advocate  
.....for information and necessary action.

  
Registrar (Adm.)  
  
Stamp

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

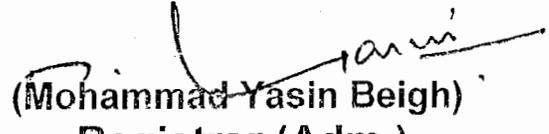
No: 445 Dated: 09-12-2020

It is hereby notified that vide High Court Order Dated 25.11.2020

**Ms. Iqra Manzoor**  
**D/O Manzoor Ahmad Wani**  
**R/O Kadalbal Pampore Pulwama**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-381/2020 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 19485-90/C.P Dated: 09-12-2020

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Pulwama.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Pulwama.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Ms. Iqra Manzoor, Advocate  
.....for information and necessary action.

  
Registrar (Adm.)

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

PROVISIONAL  
ENROLLMENT

NOTIFICATION

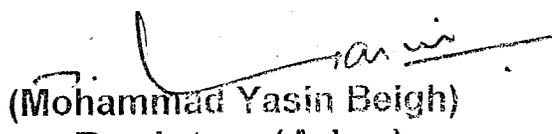
No: 446 Dated: 09-12-2020

It is hereby notified that vide High Court Order Dated 25.11.2020

Ms. Insha Altaf  
D/O Altaf Hussain Najar  
R/O Nowgam, Pohru Chowk Near AGMS School Chanapora (South),  
Srinagar

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-382/2020 in the roll of Advocate maintained by this Registry.

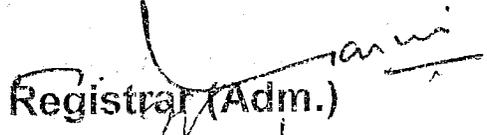
The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 19491-96/L.P Dated: 09-12-2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, Bar Association, High Court of J&K, Srinagar.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Ms. Insha Altaf, Advocate  
.....for information and necessary action.

  
Registrar (Adm.)

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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PROVISIONAL  
ENROLLMENT

NOTIFICATION

No: 447 Dated: 09-12-2020

It is hereby notified that vide High Court Order Dated 25.11.2020

Mr. Irfan Ahmad Khan  
S/O Ghulam Mohi ud din Khan  
R/O Chewa Khan Mohalla, Sumbal Sonawari Bandipora

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-383/2020 in the roll of Advocate maintained by this Registry.

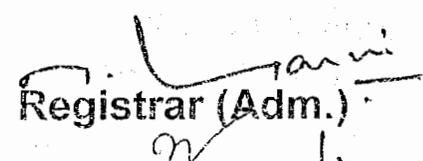
The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 19497-502/L.P Dated: 09-12-2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Bandipora.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President District Bar Association, Bandipora.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Mr. Irfan Ahmad Khan, Advocate  
.....for information and necessary action.

  
Registrar (Adm.)

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 448 Dated: 09-12-2020

It is hereby notified that vide High Court Order Dated **25.11.2020**

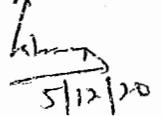
**Ms. Jowhara Hassan**  
**D/O Gh Hassan Yattoo**  
**R/O Rakh-e- Shalvath Sumbal Bandipora**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-384/2020 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

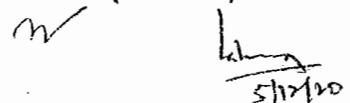
  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 19503-08/C.P Dated: 09-12-2020

  
5/12/20

Copy forwarded to the: -

1. Principal District and Sessions Judge, Bandipora.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Bandipora.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. **Ms. Jowhara Hassan, Advocate**  
.....for information and necessary action.

  
Registrar (Adm.)  
  
5/12/20

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

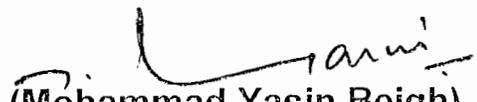
No: 449 Dated: 09-12-2020

It is hereby notified that vide High Court Order Dated 25.11.2020

**Ms. Jasia Jeelani Lanker**  
**D/O Late Ghulam Jeelani Lanker**  
**R/O Shamshipora Vehil, Shah Mohalla, Shopian**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-385/2020 in the roll of Advocate maintained by this Registry.

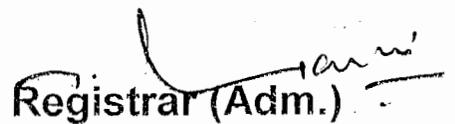
The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 19509-14/LP Dated: 09-12-2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Shopian.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Shopian.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. **Ms. Jasia Jeelani Lanker, Advocate**  
.....for information and necessary action.

  
Registrar (Adm.)  


**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

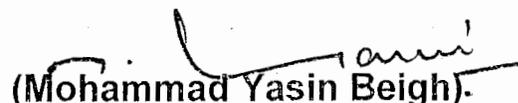
No: 450 Dated: 09-12-2020

It is hereby notified that vide High Court Order Dated 25.11.2020

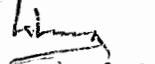
**Ms. Kushboo Farooq**  
**D/O Farooq Ahmad Shah**  
**R/O Lane No.3, Umer Colony B, Lane No.3, Bismillah Colony Lal Bazar,**  
**Tehsil Dargah, District Srinagar**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-386/2020 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

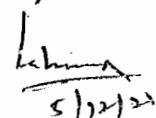
  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 19515-20/L.P Dated: 09-12-2020

  
5/12/20

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, Bar Association, High Court of J&K, Srinagar.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. **Ms. Kushboo Farooq, Advocate**  
.....for information and necessary action.

  
Registrar (Adm.)  
  
5/12/20

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 451 Dated: 09-12-2020

It is hereby notified that vide High Court Order Dated 25.11.2020

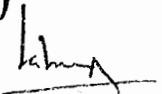
**Ms. Khushboo Jahan  
D/O Manzoor Ahmad Tantray  
R/O Anchidora Azadpora Anantnag**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-387/2020 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

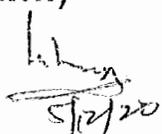
  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 19521-26/L.P Dated: 09-12-2020

  
5/12/20

Copy forwarded to the: -

1. Principal District and Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Anantnag.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Ms. Khushboo Jahan, Advocate  
.....for information and necessary action.

  
Registrar (Adm.)  
  
5/12/20

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**  
(Exercising powers of Bar Council under Section 53 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 452 Dated: 09-12-2020

It is hereby notified that vide High Court Order Dated **25.11.2020**

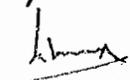
**Ms. Khalida Ashraf**  
**D/O Mohd Ashraf Malla**  
**R/O Wahidpora Tehsil Lar, District Ganderbal**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-388/2020 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

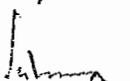
No: 19527-32/L.P Dated: 09-12-2020

  
5/12/20

Copy forwarded to the: -

1. Principal District and Sessions Judge, Ganderbal.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association Ganderbal.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Ms. Khalida Ashraf, Advocate  
.....for information and necessary action.

  
Registrar (Adm.)

  
5/12/20

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 453 Dated: 09-12-2020

It is hereby notified that vide High Court Order Dated 25.11.2020

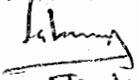
**Ms. Lubna Hamid**  
**D/O Ab Hamid Zarger**  
**R/O Deva Colony Janglatmandi, Anantnag**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-389/2020 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

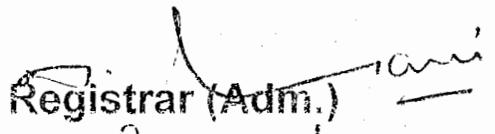
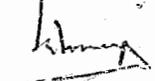
  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 19533-38/L.P Dated: 09-12-2020

  
5/12/20

Copy forwarded to the: -

1. Principal District and Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Anantnag.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. **Ms. Lubna Hamid, Advocate**  
.....for information and necessary action.

  
Registrar (Adm.)  
  
5/12/20

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 454 Dated: 09-12-2020

It is hereby notified that vide High Court Order Dated 25.11.2020

Mr. Mudaser Ahmad Shah  
S/O Qawamud Din Shah  
R/O Bungam Rahmoo Pulwama

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-390/2020 in the roll of Advocate maintained by this Registry.

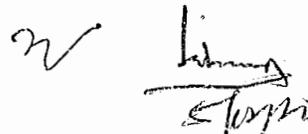
The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 19539-44/C.P Dated: 09-12-2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Pulwama.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Pulwama.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Mr. Mudaser Ahmad Shah, Advocate  
..... for information and necessary action.

  
Registrar (Adm.)  


**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 455 Dated: 09-12-2020

It is hereby notified that vide High Court Order Dated 25.11.2020

**Ms. Muslima Yousuf**  
**D/O Late Mohd Yousuf**  
**R/O Hamdania Colony, Bemina, Budgam**  
**A/P Umer Colony Bemina Near BSNL Exchange, Srinagar**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-391/2020 in the roll of Advocate maintained by this Registry.

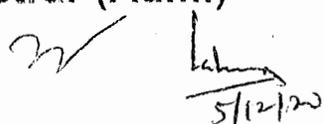
The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 19545-50/L-P Dated: 09-12-2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President Bar Association, J&K High Court, Srinagar.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Ms. Muslima Yousuf, Advocate  
.....for information and necessary action.

  
Registrar (Adm.)  


**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 456 Dated: 09-12-2020

It is hereby notified that vide High Court Order Dated 25.11.2020

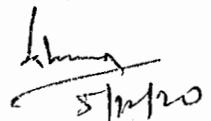
**Mr. Mohd Haris Sofi**  
S/O Mushtaq Ahmed Sofi  
R/O Baghat Barzulla, Srinagar

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-392/2020 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

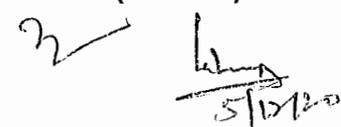
  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 19551-56/C.P Dated: 09-12-2020

  
5/12/20

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, Bar Association, J&K High Court, Srinagar.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Mr. Mohd Haris Sofi, Advocate  
.....for information and necessary action.

  
Registrar (Adm.)  
  
5/12/20

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

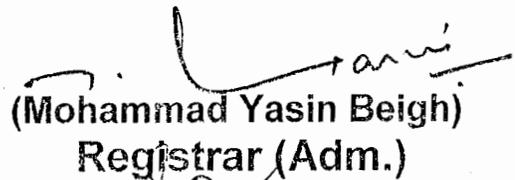
No: 457 Dated: 09-12-2020

It is hereby notified that vide High Court Order Dated 25.11.2020

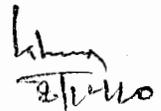
**Ms. Minsha Latief**  
**D/O Mohd Latief Dar**  
**R/O 90 Feet Road Iqbal Colony Lane 3 Soura, Srinagar**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-393/2020 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

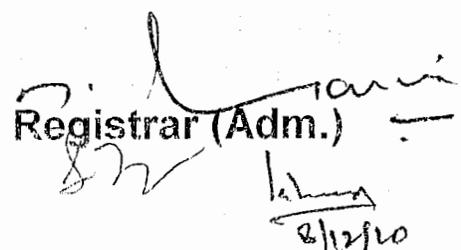
  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 19557-62/L.P Dated: 09-12-2020

  
2/12/20

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, Bar Association, J&K High Court Srinagar.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. **Ms. Minsha Latief, Advocate**  
.....for information and necessary action.

  
Registrar (Adm.)  
2/12/20

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 458 Dated: 09-12-2020

It is hereby notified that vide High Court Order Dated 25.11.2020

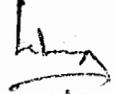
**Mr. Manzar Muneer**  
S/O Muneer Ahmad Peer  
R/O Dooligam, Banihal, Ramban

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-394/2020 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

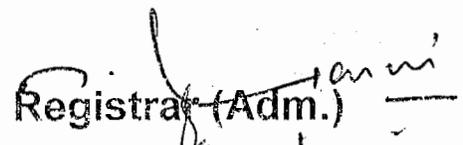
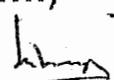
  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 19563-68/c.p Dated: 09-12-2020

  
8/12/20

Copy forwarded to the: -

1. Principal District and Sessions Judge, Ramban.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Ramban.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Mr. Manzar Muneer, Advocate  
.....for information and necessary action.

  
Registrar (Adm.)  
  
8/12/20

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 459 Dated: 09-12-2020

It is hereby notified that vide High Court Order Dated 25.11.2020

**Mr. Mudasir Ahmad Khan**  
S/O Mohd Lateef Khan  
R/O Kaisermullah, Chadoora, Budgam

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-395/2020 in the roll of Advocate maintained by this Registry.

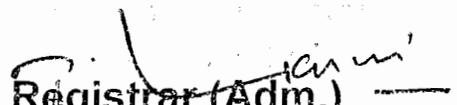
The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 19569-74/C.P Dated: 09-12-2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Budgam.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Budgam.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Mr. Mudasir Ahmad Khan, Advocate  
.....for information and necessary action.

  
Registrar (Adm.)  
09/12/20

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 400 Dated: 08/12/2020

It is hereby notified that vide High Court Order Dated 25.11.2020

**Ms. Mushafiq Jan**  
**D/O Mohd Afzal Magrey**  
**R/O Wattoo, Magrey Mohalla, Tehsil D.H.Pora, District Kulgam**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-397/2020 in the roll of Advocate maintained by this Registry.

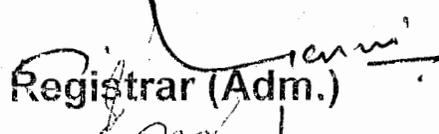
The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 19001-06/LP Dated: 08-12-2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kulgam.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kulgam.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. **Ms. Mushafiq Jan, Advocate**  
.....for information and necessary action.

  
Registrar (Adm.)

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 461 Dated: 10-12-2020

It is hereby notified that vide High Court Order Dated 25.11.2020

**Ms. Mariya Rasool**  
**D/O Ghulam Rasool Mir**  
**R/O Old Nishat, Shah Mohalla, Tehsil Nishat, District Srinagar**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-398/2020 in the roll of Advocate maintained by this Registry.

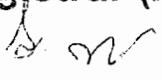
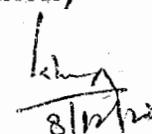
The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 19598-603/L.P Dated: 10-12-2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, Bar Association, High Court of J&K Srinagar
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Ms. Mariya Rasool, Advocate  
..... for information and necessary action.

  
Registrar (Adm.)  
  


**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

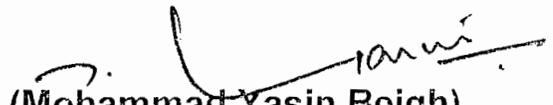
No: 462 Dated: 10-12-2020

It is hereby notified that vide High Court Order Dated 25.11.2020

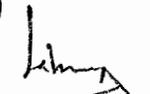
**Ms. Muneza Rahim  
D/O Abdul Rahim Dar  
R/O Samboora Pampore, Pulwama**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-399/2020 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

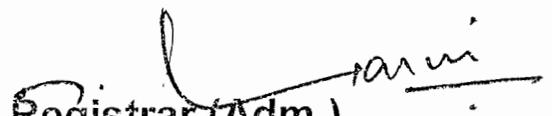
  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 19604-09/L-P Dated: 10-12-2020

  
5/12/20

Copy forwarded to the: -

1. Principal District and Sessions Judge, Pulwama.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Pulwama.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Ms. Muneza Rahim, Advocate  
.....for information and necessary action.

  
Registrar (Adm.)  
  
5/12/20

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\*\*\*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 463 Dated: 10-12-2020

It is hereby notified that vide High Court Order Dated 25.11.2020

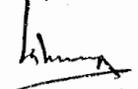
**Mr. Mohmad Altaf Ganai**  
**S/O Gh Mohi Ud Din Ganai**  
**R/O Kalarooch, Bionard, Dilbar Mohalla, Kupwara**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-400/2020 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

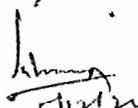
  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 19610-15/L.P Dated: 10-12-2020

  
  
5/12/20

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kupwara.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President District Bar Association, Kupwara.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Mr. Mohmad Altaf Ganai Advocate  
..... for information and necessary action.

  
Registrar (Adm.)  
  
  
5/12/20

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 465 Dated: 10-12-2020

It is hereby notified that vide High Court Order Dated 25.11.2020

**Mr. Mubashir Raja Sholla**  
S/O Mohammad Rajab Sholla  
R/O Khwaja Bagh Colony Zakura Srinagar

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-402/2020 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 19622-27/C.P Dated: 10-12-2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President Bar Association, J&K High Court, Srinagar.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. **Mr. Mubashir Raja Sholla, Advocate**  
.....for information and necessary action.

Registrar (Adm.)

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 466 Dated: 10-12-2020

It is hereby notified that vide High Court Order Dated 25.11.2020

**Ms. Masrat Jan  
D/O Bashir Ahmad Shah  
R/O Jungle Nard, Shall Tokuna, Awantipora, Pulwama**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-403/2020 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 19631-36/C-P Dated: 10-12-2020

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Pulwama.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Pulwama.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. **Ms. Masrat Jan, Advocate**  
..... for information and necessary action.

Registrar (Adm.)

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

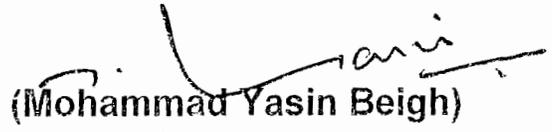
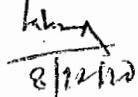
No: 466 Dated: 10-12-2020

It is hereby notified that vide High Court Order Dated 25.11.2020

**Ms. Masrat Jan**  
**D/O Bashir Ahmad Shah**  
**R/O Jungle Nard, Shall Tokuna, Awantipora, Pulwama**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-403/2020 in the roll of Advocate maintained by this Registry.

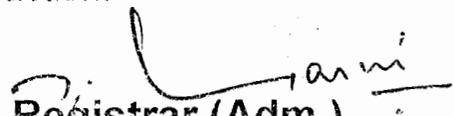
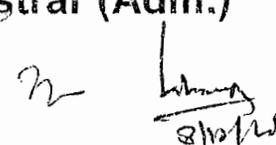
The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)  


No: 19631-36/C.P Dated: 10-12-2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Pulwama.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Pulwama.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Ms. Masrat Jan, Advocate  
..... for information and necessary action.

  
Registrar (Adm.)  


**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

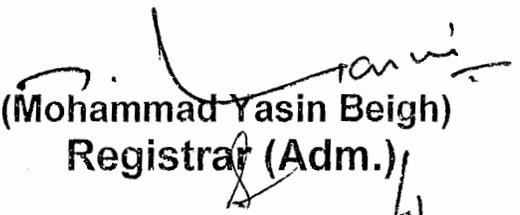
No: 467 Dated: 10-12-2020

It is hereby notified that vide High Court Order Dated 25.11.2020

**Mr. Muzamil Ahmad Tantray**  
S/O Ab Majeed Tantray  
R/O Devebugh Katjan, Tehsil Kunzer, District Baramulla

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-404/2020 in the roll of Advocate maintained by this Registry.

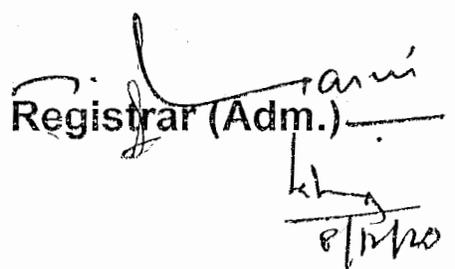
The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 19637-42/L.P Dated: 10-12-2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Mr. Muzamil Ahmad Tantray, Advocate  
..... for information and necessary action.

  
Registrar (Adm.)

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 468 Dated: 10-12-2020

It is hereby notified that vide High Court Order Dated 25.11.2020

**Mr. Nisar Ahmed  
S/O Abdul Hamid  
R/O Khanetar, Nari Ward No.1, Khanetar, Tehsil Haveli, District Poonch**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-405/2020 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

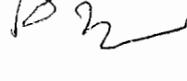
  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 19643-48/L.P Dated: 10-12-2020

  
8/12/20

Copy forwarded to the: -

1. Principal District and Sessions Judge, Poonch.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Poonch.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Mr. Nisar Ahmed, Advocate  
.....for information and necessary action.

  
Registrar (Adm.)  
  
8/12/20

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**

(Exercising powers of Bar Council under Section 53 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 469 Dated: 10-12-2020

It is hereby notified that vide High Court Order Dated 25.11.2020

**Ms. Neelofar Yousuf  
D/O Mohd Yousuf Lone  
R/O Lawaypora, Tehsil Shalteng, District Srinagar**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-406/2020 in the roll of Advocate maintained by this Registry.

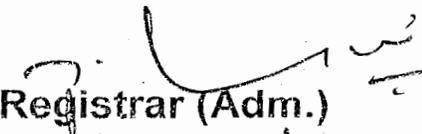
**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 19649-54/L.P Dated: 10-12-2020

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, Bar Association, High Court of J&K Srinagar.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Ms. Neelofar Yousuf, Advocate  
..... for information and necessary action.

  
Registrar (Adm.)

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

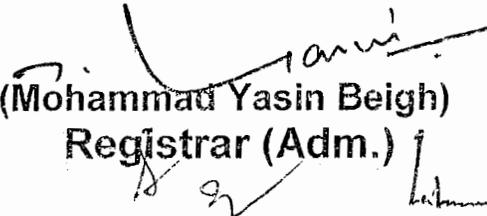
No: 470 Dated: 10-12-2020

It is hereby notified that vide High Court Order Dated 25.11.2020

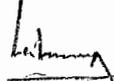
**Ms. Nusrat Hassan  
D/O Gh. Hassan Rather  
R/O Benhama, Tehsil Lar, District Ganderbal**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-407/2020 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

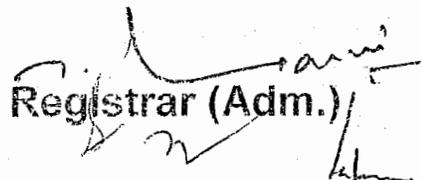
  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 19655-60/L-P Dated: 10-12-2020

  
8/12/20

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Ganderbal.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Ganderbal.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. **Ms. Nusrat Hassan, Advocate**  
..... for information and necessary action.

  
Registrar (Adm.)  
8/12/20

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 471 Dated: 10-12-2020

It is hereby notified that vide High Court Order Dated 25.11.2020

**Ms. Naazima Shafi  
D/O Mohammad Shafi Ahanger  
R/O Astan Mohalla, Murran, District Pulwama**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-408/2020 in the roll of Advocate maintained by this Registry.

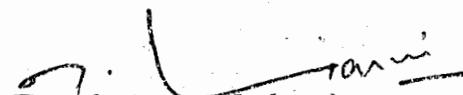
**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 19661-66/C.P Dated: 10-12-2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Pulwama.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Pulwama.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Ms. Naazima Shafi, Advocate  
.....for information and necessary action.

  
Registrar (Adm.)

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

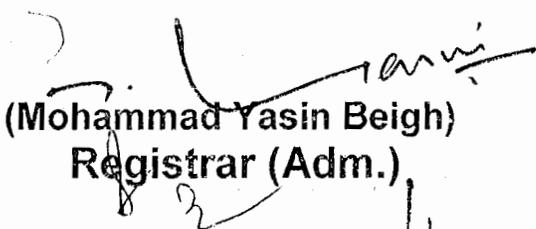
No: 442 Dated: 09-12-2020

It is hereby notified that vide High Court Order Dated 25.11.2020

**Ms. Nafia Zahoor**  
**D/O Zahoor Ahmed Bhat**  
**R/O Ikhrajpora Rajbagh Silk Factory Road, Srinagar**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-409/2020 in the roll of Advocate maintained by this Registry.

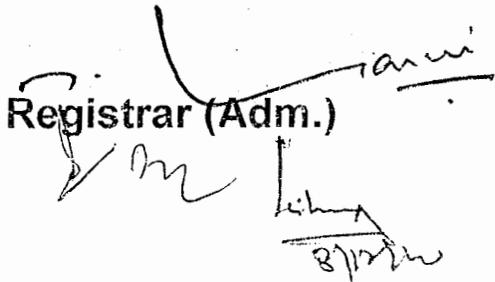
**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 19466-71/L.P Dated: 09-12-2020

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, Bar Association, High Court of J&K, Srinagar.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. **Ms. Nafia Zahoor, Advocate**  
.....for information and necessary action.

  
Registrar (Adm.)

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

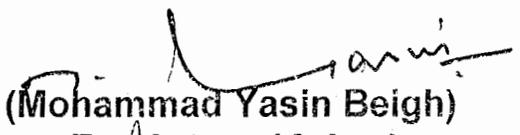
No: 472 Dated: 10-12-2020

It is hereby notified that vide High Court Order Dated 25.11.2020

**Ms. Naira**  
**D/O Ab Rashid Dar**  
**R/O Umar Abad Colony Amargarh, Sopore Baramulla**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-410/2020 in the roll of Advocate maintained by this Registry.

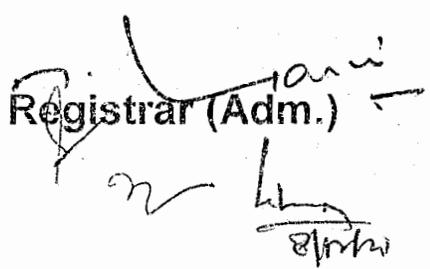
The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 19667-72/LP Dated: 10-12-2020

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. **Ms. Naira, Advocate**  
..... for information and necessary action.

  
Registrar (Adm.)

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 473 Dated: 10-12-2020

It is hereby notified that vide High Court Order Dated **25.11.2020**

**Ms. Preeti Sharma**  
**D/O Yash Paul**  
**R/O Ward No.10, District Kathua**  
**A/P H.No.EP 270 Mohalla Dalpatian, Jammu**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No.JK-412/2020 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

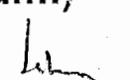
  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 19676-81/L.P Dated: 10-12-2020

  
8/12/20

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Kathua.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kathua.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website
6. **Ms. Preeti Sharma, Advocate**  
.....for information and necessary action.

  
Registrar (Adm.)  
  
8/12/20

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 440 Dated: 09-12-2020

It is hereby notified that vide High Court Order Dated 25.11.2020

**Ms. Pragya Sharma**

**D/O Arun Kumar Sharma**

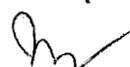
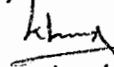
**R/O H.No.64, Lane No.3, Suraksha Vihar Colony, Paloura Top, Jammu**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-411/2020 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

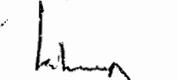
  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 19454-59/L.P Dated: 09-12-2020

  
  
8/12/20

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, Bar Association, High Court of J&K, Jammu.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. **Ms. Pragya Sharma, Advocate**  
.....for information and necessary action.

  
Registrar (Adm.)  
  
  
8/12/20

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

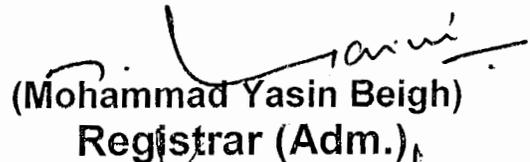
No: 474 Dated: 10-12-2020

It is hereby notified that vide High Court Order Dated 25.11.2020

**Ms. Qurat ul Ain**  
**D/O Abdul Hameed Wani**  
**R/O Hamza Mohalla, Baghat Shoor, Tehsil Eid Gah, District Srinagar**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-413/2020 in the roll of Advocate maintained by this Registry.

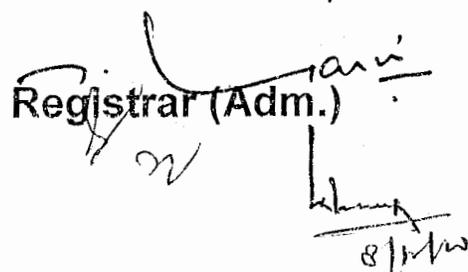
**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 19682-87/G.P Dated: 10-12-2020

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, Bar Association, High Court of J&K Srinagar.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Ms. Qurat ul Ain, Advocate  
.....for information and necessary action.

  
Registrar (Adm.)

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

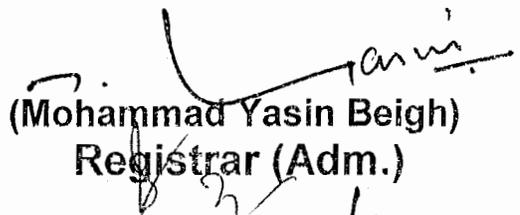
No: 475 Dated: 10-12-2020

It is hereby notified that vide High Court Order Dated 25.11.2020

**Ms. Qurat Ul Ain  
D/O Fayaz Ahmad  
R/O Firdous Colony, Buchpora, Tehsil Eid Gah, District Srinagar**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-414/2020 in the roll of Advocate maintained by this Registry.

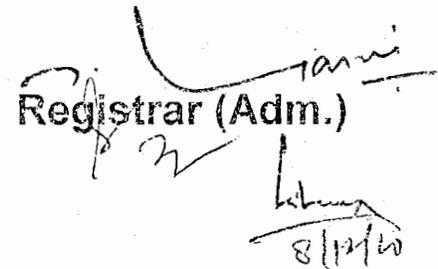
The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 19688-93/L.P Dated: 10-12-2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, Bar Association, High Court of J&K Srinagar.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. **Ms. Qurat Ul Ain, Advocate**  
.....for information and necessary action.

  
Registrar (Adm.)

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

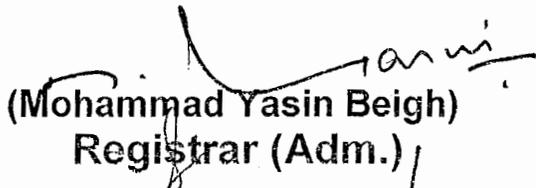
No: 476 Dated: 10-12-2020

It is hereby notified that vide High Court Order Dated 25.11.2020

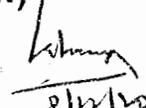
**Ms. Rohec Hafiz  
D/O Hafizulla Dar  
R/O Goigam, Bonipoor, Kowarhama, Baramulla**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-415/2020 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

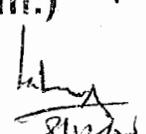
No: 19694-99/L.P Dated: 10-12-2020

  
8/12/20

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts. High Court of J&K Jammu for uploading on the official website.
6. **Ms. Rohee Hafiz, Advocate**  
.....for information and necessary action.

  
Registrar (Adm.)

  
8/12/20

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 477 Dated: 10-12-2020

It is hereby notified that vide High Court Order Dated 25.11.2020

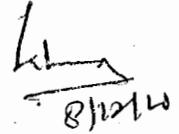
**Mr. Rashid Manzoor**  
S/O Manzoor Ahmed  
R/O Karnah, Amroohi, Kupwara

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-416/2020 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

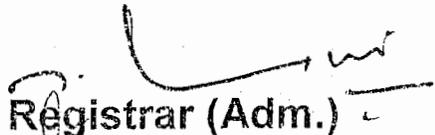
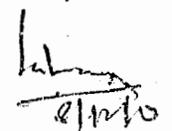
  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 19700-05/L.P Dated: 10-12-2020

  
8/12/20

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kupwara.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kupwara.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. **Mr. Rashid Manzoor, Advocate**  
.....for information and necessary action.

  
Registrar (Adm.)  
  
8/12/20

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 478 Dated: 10-12-2020

It is hereby notified that vide High Court Order Dated 25.11.2020

**Mr. Rahil Ahmad Khanday**  
**S/O Mohd Jabar Khanday**  
**R/O Charigam, Herpora, Tehsil Sallar, District Anantnag**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-417/2020 in the roll of Advocate maintained by this Registry.

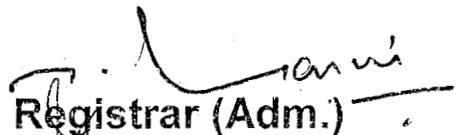
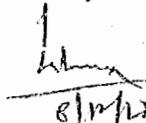
The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 19708-13/L.P Dated: 10-12-2020

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Anantnag.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. **Mr. Rahil Ahmad Khanday, Advocate**  
.....for information and necessary action.

  
Registrar (Adm.)  


**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

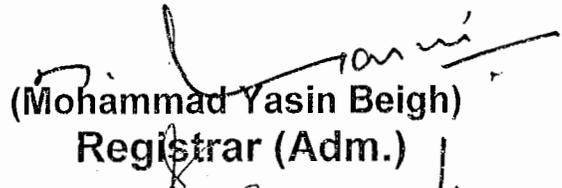
No: 479 Dated: 10-12-2020

It is hereby notified that vide High Court Order Dated 25.11.2020

**Ms. Rakshanda Bashir Bhat  
D/O Bashir Ahmad Bhat  
R/O Nageen Bagh, Krankshivan Colony Sopore Baramulla**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-418/2020 in the roll of Advocate maintained by this Registry.

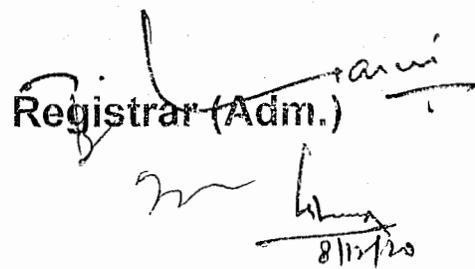
**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 19714-19/L.P Dated: 10-12-2020

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Ms. Rakshanda Bashir Bhat, Advocate  
.....for information and necessary action.

  
Registrar (Adm.)

# HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

## NOTIFICATION

No: 480 Dated: 10-12-2020

It is hereby notified that vide High Court Order Dated 25.11.2020

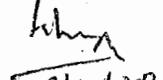
**Ms. Rasika Shaheen**  
**D/O Gulam Mustafa Shaheen**  
**R/O S.K. Colony, Tehsil & District Anantnag**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-419/2020 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

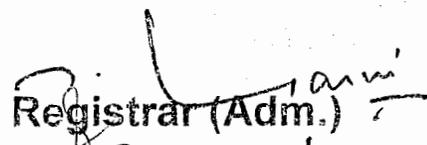
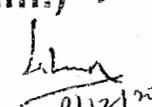
  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 19720-25/L.P Dated: 10-12-2020

  
8/12/20

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President District Bar Association, Anantnag.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Ms. Rasika Shaheen, Advocate  
.....for information and necessary action.

  
Registrar (Adm.)  
  
8/12/20

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

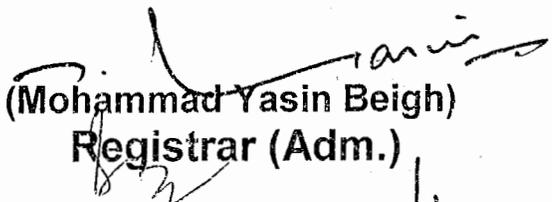
No: 481 Dated: 10-12-2020

It is hereby notified that vide High Court Order Dated 25.11.2020

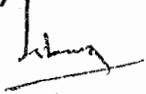
**Ms. Sabrina Fayaz  
D/O Fayaz Ahmad Mir  
R/O Baghi Roop Singh Daulatabad, Miskeen Bagh, Khanyar, Srinagar**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CiD. His/her name has been entered under serial No. JK-421/2020 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

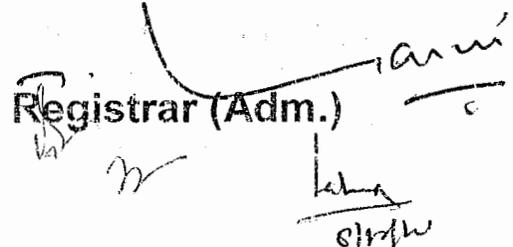
  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 19732-37/L.P Dated: 10-12-2020

  
e/m/ro

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, Bar Association, J&K High Court, Srinagar.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Ms. Sabrina Fayaz, Advocate  
.....for information and necessary action.

  
Registrar (Adm.)  
e/m/ro

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

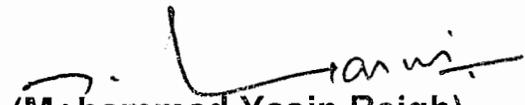
No: 482 Dated: 10-12-2020

It is hereby notified that vide High Court Order Dated 25.11.2020

**Mr. Salman Jan**  
**S/O Muzaffar Ahmad Jan**  
**R/O Baghi Mehtab, Chanapora, Srinagar**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-422/2020 in the roll of Advocate maintained by this Registry.

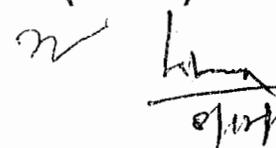
The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 19738-43/L.P Dated: 10-12-2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, Bar Association, J&K High Court, Srinagar.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. **Mr. Salman Jan, Advocate**  
.....for information and necessary action.

  
Registrar (Adm.)  
  
10/12/20

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 483 Dated: 10-12-2020

It is hereby notified that vide High Court Order Dated 25.11.2020

**Mr. Syed Tufail Kashani**  
S/O Syed Mohd Aslam Kashani  
R/O Kanitar, Sadatbal, Srinagar

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-423/2020 in the roll of Advocate maintained by this Registry.

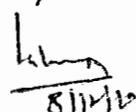
The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 19744-49/L.P Dated: 10-12-2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, Bar Association, J&K High Court, Srinagar.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Mr. Syed Tufail Kashani, Advocate  
.....for information and necessary action.

  
Registrar (Adm.)  


**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

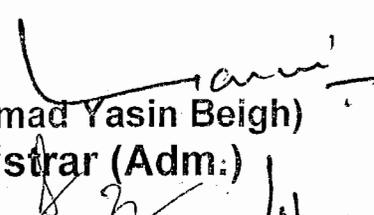
No: 484 Dated: 10-12-2020

It is hereby notified that vide High Court Order Dated **25.11.2020**

**Ms. Shaista Mushtaq  
D/O Mushtaq Ahmad Reshi  
R/O Dr. Ali Jan Road, Tengpora, Zoonimar, Srinagar**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-424/2020 in the roll of Advocate maintained by this Registry.

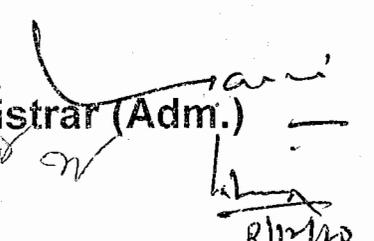
**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 19750-55/LP Dated: 10-12-2020

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, Bar Association, J&K High Court, Srinagar.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Ms. Shaista Mushtaq, Advocate  
..... for information and necessary action.

  
Registrar (Adm.)

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

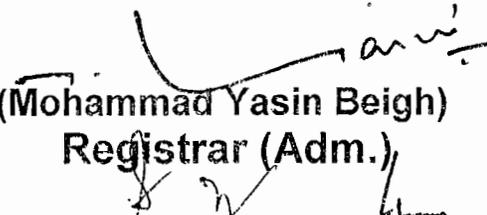
No: 485 Dated: 10.12.2020

It is hereby notified that vide High Court Order Dated 25.11.2020

**Ms. Shugufta Ara  
D/O Bashir Ahmad Bhat  
R/O Nambalbal, Pampore, Pulwama**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CiD. His/her name has been entered under serial No. JK-425/2020 in the roll of Advocate maintained by this Registry.

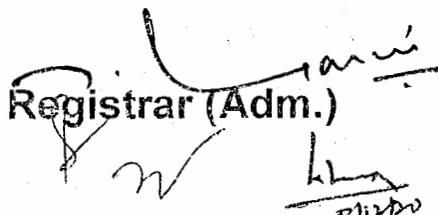
**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 19781-86/C.P Dated: 10-12-2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Pulwama.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Pulwama.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website
6. Ms. Shugufta Ara, Advocate  
.....for information and necessary action.

  
Registrar (Adm.)

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 486 Dated: 10-12-2020

It is hereby notified that vide High Court Order Dated 25.11.2020

**Ms. Sakeena Mohidin  
D/O Gh. Mohidin Hajam  
R/O Dab, Thokapora, Wakura, Ganderbal**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-426/2020 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 19787-92/L.P Dated: 10-12-2020

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Ganderbal.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Ganderbal.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. **Ms. Sakeena Mohidin, Advocate**  
.....for information and necessary action.

Registrar (Adm.)

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

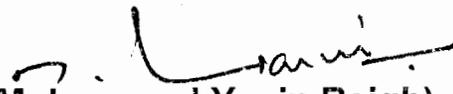
No: 487 Dated: 10-12-2020

It is hereby notified that vide High Court Order Dated 25.11.2020

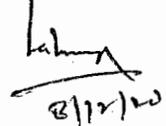
**Ms. Shugufta Bashir**  
**D/O Bashir Ahmad Rather**  
**R/O Manigam, Tehsil Mattan, District Anantnag**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-427/2020 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

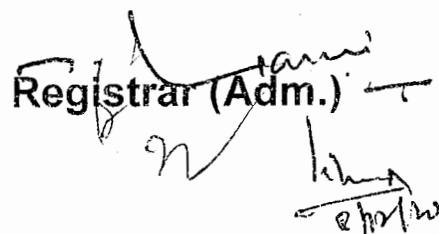
  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 19793-98/LP Dated: 10-12-2020

  
8/12/20

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Anantnag.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. **Ms. Shugufta Bashir, Advocate**  
.....for information and necessary action.

  
Registrar (Adm.)  
8/12/20

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

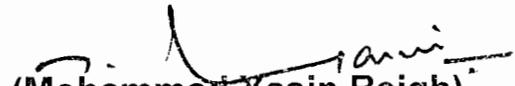
No: 405 Dated: 08-12-2020

It is hereby notified that vide High Court Order Dated **25.11.2020**

**Mr. Harmeet Singh**  
**S/O Tirath Singh**  
**R/O Akali Kour Singh Nagar, Digiana, Jammu**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-428/2020 in the roll of Advocate maintained by this Registry.

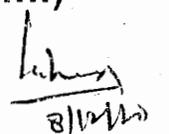
**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 19083-88/L.P Dated: 08-12-2020

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, Bar Association, High Court of J&K Jammu.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. **Mr. Harmeet Singh, Advocate**  
..... for information and necessary action.

  
Registrar (Adm.)  


**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 399 Dated: 08-12-2020

It is hereby notified that vide High Court Order Dated 25.11.2020

**Ms. Saima Gull**

**D/O Gull Mohd Parry**

**R/O Checkpora, Mohalla Usman Chowk, Tehsil & District Kulgam**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-430/2020 in the roll of Advocate maintained by this Registry.

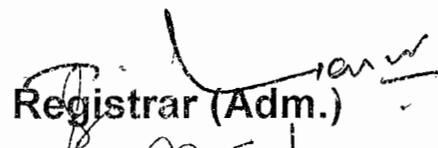
**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 18996-19001/LP Dated: 08-12-2020

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Kulgam.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kulgam.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. **Ms. Saima Gull, Advocate**  
.....for information and necessary action.

  
Registrar (Adm.)  
8/12/20

107001

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

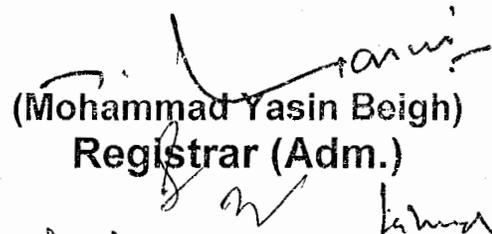
No: 489 Dated: 10-12-2020

It is hereby notified that vide High Court Order Dated 25.11.2020

**Ms. Sima Mohammad  
D/O Gh Mohd Mir  
R/O Naz Colony, Sector-A, Nowpora, District Bandipora**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-431/2020 in the roll of Advocate maintained by this Registry.

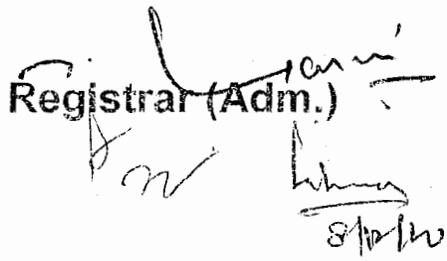
**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 19805-10/L.P Dated: 10-12-2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Bandipora.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Bandipora.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. **Ms. Sima Mohammad, Advocate**  
.....for information and necessary action.

  
Registrar (Adm.)

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

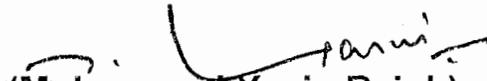
No: 490 Dated: 10-12-2020

It is hereby notified that vide High Court Order Dated 25.11.2020

**Mr. Sajid Ahmad Bhat**  
**S/O Bashir Ahmad Bhat**  
**R/O Chandihar, Wangan Pora, Iddgah, Srinagar**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-432/2020 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 19811-16/C.P Dated: 10-12-2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, Bar Association, High Court of J&K, Srinagar.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. **Mr. Sajid Ahmad Bhat, Advocate**  
.....for information and necessary action.

  
Registrar (Adm.)

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 491 Dated: 10-12-2020

It is hereby notified that vide High Court Order Dated 25.11.2020

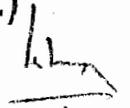
**Ms. Sumeera Majid**  
**D/O Abdul Majid Bhat**  
**R/O Batapora, Alamdar Colony, Chadoora, Budgam**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-433/2020 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

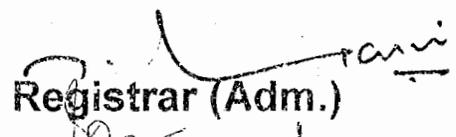
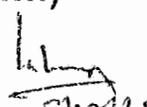
  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 19817-22/L.P Dated: 10-12-2020

  
8/12/20

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Budgam.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Budgam.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Ms. Sumeera Majid, Advocate  
.....for information and necessary action.

  
Registrar (Adm.)  
  
8/12/20

# HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

## NOTIFICATION

No: 492 Dated: 10.12.2020

It is hereby notified that vide High Court Order Dated 25.11.2020

**Mr. Saqib Bashir Dar**  
**S/O Bashir Ahmad Dar**  
**R/O Darpora, Heevan, Tehsil Narwan, District Baramulla**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-434/2020 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

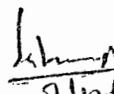
  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 19823-28/L.P Dated: 10-12-2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. **Mr. Saqib Bashir Dar, Advocate**  
.....for information and necessary action.

  
Registrar (Adm.)

  
8/12/20

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

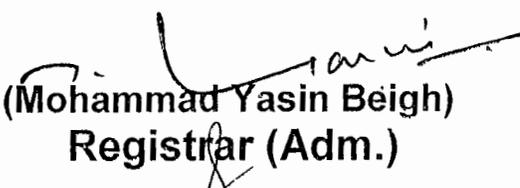
No: 493 Dated: 10-12-2020

It is hereby notified that vide High Court Order Dated 25.11.2020

**Ms. Samia Rasool**  
**D/O Ghulam Rasool Bhat**  
**R/O Nawagabra, Tehsil Karnah, District Kupwara**  
**A/P Hamdaniya Colony, Sec-5, Srinagar**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-435/2020 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 19829-34/L.P Dated: 10-12-2020

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Kupwara.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kupwara.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. **Ms. Samia Rasool, Advocate**  
.....for information and necessary action.

  
Registrar (Adm.)

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

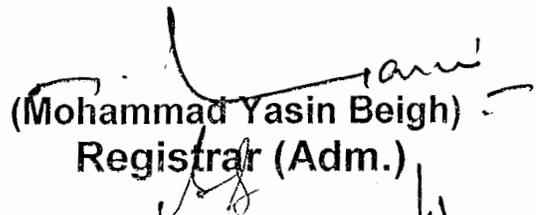
No: 494 Dated: 10-12-2020

It is hereby notified that vide High Court Order Dated 25.11.2020

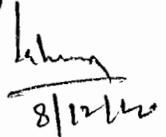
**Mr. Tawseef Ahmad Lone**  
S/O Ab Ahad Lone  
R/O Nagam, Sheikh Mohalla, Dalipora, Chadoora, Budgam

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-439/2020 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

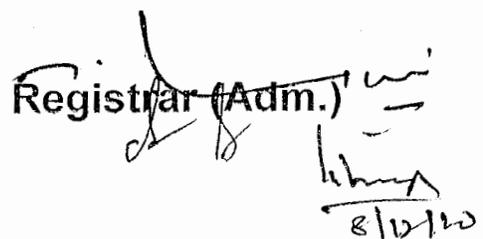
  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 19835-40/L.P Dated: 10-12-2020

  
8/12/20

Copy forwarded to the: -

1. Principal District and Sessions Judge, Budgam.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Budgam.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. **Mr. Tawseef Ahmad Lone, Advocate**  
.....for information and necessary action.

  
Registrar (Adm.)  
8/12/20

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 495 Dated: 10.12.2020

It is hereby notified that vide High Court Order Dated 25.11.2020

**Mr. Sameer Ahmad Bhat  
S/O Ashaq Hussain Bhat  
R/O Kurigam, Tehsil Qazigund, District Anantnag**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-436/2020 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

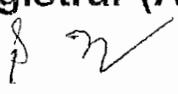
  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 19841-46/L.P Dated: 10-12-2020

  
2/12/20

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Anantnag.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. **Mr. Sameer Ahmad Bhat, Advocate**  
.....for information and necessary action.

  
Registrar (Adm.)  
  
2/12/20

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 496 Dated: 10-12-2020

It is hereby notified that vide High Court Order Dated 25.11.2020

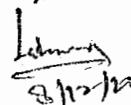
**Mr. Tahir Nazir**  
S/O Nazir Ahmad Sheikh  
R/O Sheikh Mohalla, Looswani, District Pulwama

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-437/2020 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

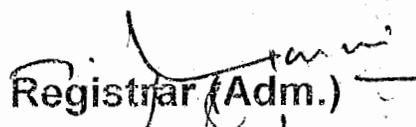
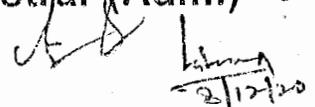
  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 19847.52/L.P Dated: 10-12-2020

  
2/12/20

Copy forwarded to the: -

1. Principal District and Sessions Judge, Pulwama.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Pulwama.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. **Mr. Tahir Nazir, Advocate**  
.....for information and necessary action.

  
Registrar (Adm.)  
  
2/12/20

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

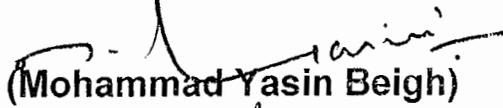
No: 497 Dated: 10-12-2020

It is hereby notified that vide High Court Order Dated 25.11.2020

**Mr. Tariq Rashid**  
S/O Ab Rashid  
R/O Iqbal Colony, HMT, Srinagar

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-438/2020 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 19853-58/C.P Dated: 10-12-2020

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, Association, High Court of J&K Srinagar.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. **Mr. Tariq Rashid, Advocate**  
.....for information and necessary action.

  
Registrar (Adm.)

71

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 346 Dated: 02/12/2020

It is hereby notified that vide High Court Order Dated 25.11.2020

**Ms. Tabiya Reyaz**  
D/O **Riyaz Ahmad Tasleem**  
R/O H.No.4, Lane 3, Sector-A, Pine Avenue, Rawalpura, Srinagar

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-440/2020 in the roll of Advocate maintained by this Registry.

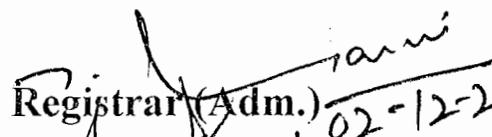
The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

  
(Mohammad Yasin Beigh)  
Registrar (Adm.) 02-12-2020  
1/12/20

No: 18107-12/20 Dated: 02/12/2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, Bar Association, High Court of J&K, Srinagar.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. **Ms. Tabiya Reyaz, Advocate**  
.....for information and necessary action.

  
Registrar (Adm.) 02-12-2020  
1/12/20

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

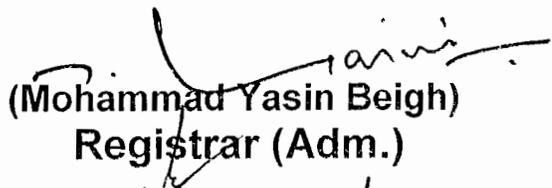
No: 498 Dated: 10-12-2020

It is hereby notified that vide High Court Order Dated 25.11.2020

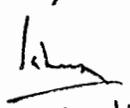
**Mr. Tabasum Nayeem Magray**  
**S/O Nazir Ahmad Magray**  
**R/O Watoo Katrethung, D.H. Pora, Kulgam**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-441/2020 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

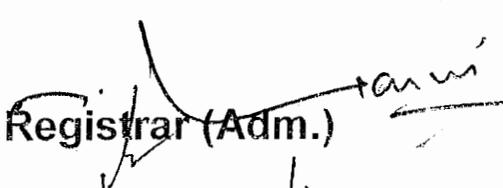
  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

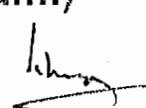
No: 19862-67/L.P Dated: 10-12-2020

  
8/12/20

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kulgam.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kulgam.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. **Mr. Tabasum Nayeem Magray, Advocate**  
..... for information and necessary action.

  
Registrar (Adm.)

  
8/12/20

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

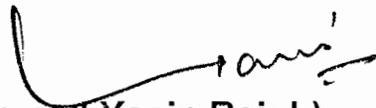
No: 499 Dated: 10-12-2020

It is hereby notified that vide High Court Order Dated 25.11.2020

**Ms. Ufaq Mushtaq  
D/O PZ Mushtaq Ahmad Shah  
R/O Ibrahim Colony, Dangiwacha Rafiabad, Baramulla**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-442/2020 in the roll of Advocate maintained by this Registry.

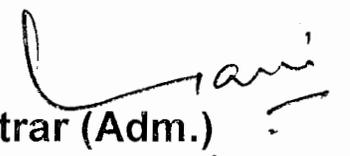
**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 19868-73/C.P Dated: 10-12-2020

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. **Ms. Ufaq Mushtaq, Advocate**  
.....for information and necessary action.

  
Registrar (Adm.)  


**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

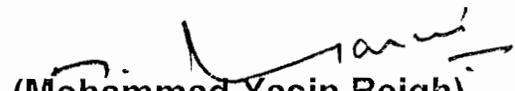
No: 500 Dated: 10-12-2020

It is hereby notified that vide High Court Order Dated 25.11.2020

**Mr. Ubaidullah Pandit**  
S/O Nazir Ahmad Pandit  
R/O Channa Mohalla, Chattabal, Srinagar

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-443/2020 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 19874-79/L.P Dated: 10-12-2020

  
8/12/20

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, Bar Association, High Court of J&K Srinagar.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Mr. Ubaidullah Pandit, Advocate  
.....for information and necessary action.

  
Registrar (Adm.)  
  
8/12/20

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 501 Dated: 10-12-2020

It is hereby notified that vide High Court Order Dated 25.11.2020

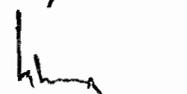
**Mr. Umer Farooq Dar**  
**S/O Farooq Ahmad Dar**  
**R/O Yall, Tehsil Kunzer, District Baramulla**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-444/2020 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

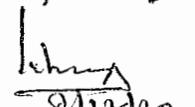
  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 19880-85/L.P Dated: 10-12-2020

  
8/12/20

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. **Mr. Umer Farooq Dar, Advocate**  
.....for information and necessary action.

  
Registrar (Adm.)  
  
8/12/20

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

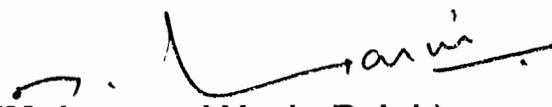
No: 502 Dated: 10-12-2020

It is hereby notified that vide High Court Order Dated 25.11.2020

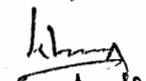
Ms. Umat Ul Ain  
D/O Fayaz Ahmad  
R/O Firdous Colony, Buchpora, Tehsil Eid Gah, District Srinagar

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-445/2020 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

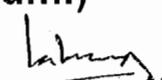
No: 19886-91/L.P Dated: 10-12-2020

  
8/12/20

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, Bar Association, High Court of J&K, Srinagar.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Ms. Umat Ul Ain, Advocate  
.....for information and necessary action.

  
Registrar (Adm.)

  
8/12/20

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

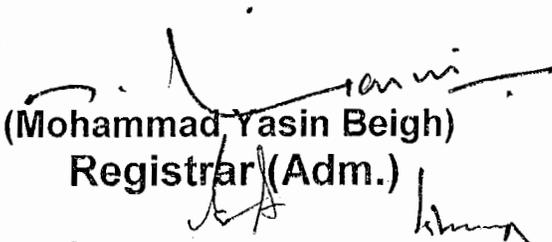
No: 503 Dated: 10-12-2020

It is hereby notified that vide High Court Order Dated **25.11.2020**

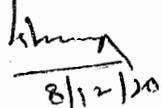
**Ms. Ulfath Ara**  
**D/O Gh Mohi Ud Din Dar**  
**R/O Nagri Malpora, Dar Mohalla, Kupwara**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-446/2020 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

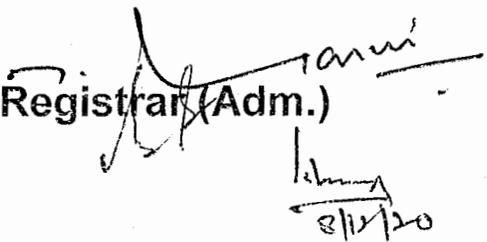
  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

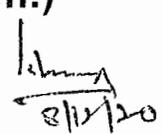
No: 19893-98/L.P Dated: 10-12-2020

  
8/12/20

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Kupwara.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, Bar Association, Kupwara.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Ms. Ulfath Ara, Advocate  
.....for information and necessary action.

  
Registrar (Adm.)

  
8/12/20

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 504 Dated: 10.12.2020

It is hereby notified that vide High Court Order Dated 25.11.2020

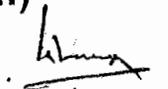
**Mr. Waquar Farooq Dar**  
**S/O Farooq Ahmad Dar**  
**R/O Bonpora, Jawahar Pora, Tehsil Aripal, District Pulwama**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-447/2020 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 19901-05/L.P Dated: 10-12-2020

  
8/12/20

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Pulwama.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Pulwama.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. **Mr. Waquar Farooq Dar, Advocate**  
.....for information and necessary action.

  
Registrar (Adm.)  
  
8/12/20

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 505 Dated: 10-12-2020

It is hereby notified that vide High Court Order Dated **25.11.2020**

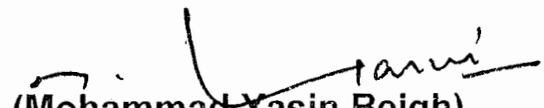
**Ms. Weeda**

**D/O Nisar Ahmad Shah**

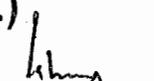
**R/O Iqbal Abad Near Masjid Hijaz, K.P. Road, Anantnag**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-448/2020 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

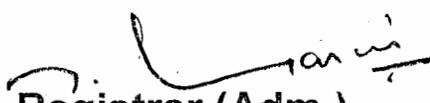
  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

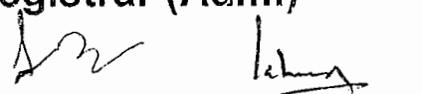
No: 19912-17/L.P Dated: 10-12-2020

  
21/12/20

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Anantnag
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Ms. Weeda, Advocate  
.....for information and necessary action.

  
Registrar (Adm.)

  
8/12/20

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

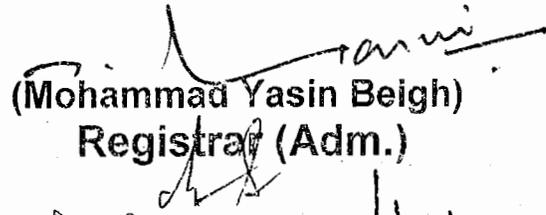
No: 506 Dated: 10.12.2020

It is hereby notified that vide High Court Order Dated **25.11.2020**

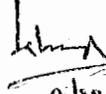
**Mr. Yawer Abass**  
**S/O Late Nazir Ahmad Dar**  
**R/O Alamgari Bazar, Srinagar**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-449/2020 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

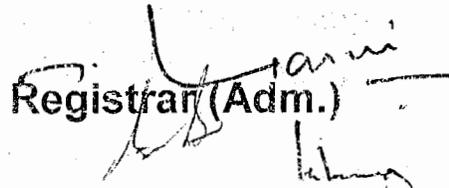
  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

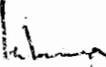
No: 19918-23/C.P Dated: 10-12-2020

  
8/12/20

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, Bar Association, High Court of J&K, Srinagar.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. **Mr. Yawer Abass, Advocate**  
.....for information and necessary action.

  
Registrar (Adm.)

  
8/12/20

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 397 Dated: 08-12-2020

It is hereby notified that vide High Court Order Dated 25.11.2020

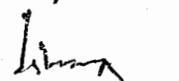
**Mr. Yawar Ahmad Mir  
S/O Javid Ahmad Mir  
R/O Batpora, Tehsil Mattan, District Anantnag**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-450/2020 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

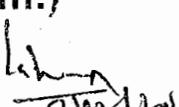
  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 18985-90/CP Dated: 08-12-2020

  
8/12/20

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Anantnag.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. **Mr. Yawar Ahmad Mir, Advocate**  
.....for information and necessary action.

  
Registrar (Adm.)  
  
8/12/20

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 507 Dated: 10-12-2020

It is hereby notified that vide High Court Order Dated **25.11.2020**

**Mr. Zulfkar Ahmad Bhat  
S/O Mohd Maqsood Bhat  
R/O Eidgah, Sangas, District Kulgam**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-451/2020 in the roll of Advocate maintained by this Registry.

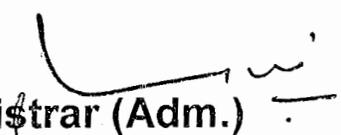
**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 19924-29/L.P Dated: 10-12-2020

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Kulgam.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kulgam.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Mr. Zulfkar Ahmad Bhat, Advocate  
.....for information and necessary action.

  
Registrar (Adm.)

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 443 Dated: 09-12-2020

It is hereby notified that vide High Court Order Dated 25.11.2020

**Mr. Zakir Ahmad Parray  
S/O Gulzar Ahmad Parray  
R/O Sempora, Derapora, Yaripora, Kulgam**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-452/2020 in the roll of Advocate maintained by this Registry.

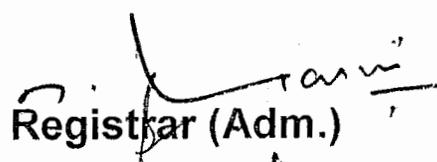
**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 19472-77/C.P Dated: 09-12-2020

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Kulgam.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kulgam.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. **Mr. Zakir Ahmad Parray, Advocate**  
.....for information and necessary action.

  
Registrar (Adm.)